GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 1272 ANSWERED ON MONDAY, 28TH JULY 2025 SRAVANA 6, 1947 (SAKA)

INVESTIGATION AGAINST NAVAYUGA ENGINEERING CONSTRUCTION LIMITED

QUESTION

1272. SHRI SUDAMA PRASAD:

WILL THE MINISTER OF CORPORATE AFFAIRS BE PLEASED TO STATE:

- (a) whether the Government has taken any steps and investigate the allegations against Navayuga Engineering Construction Limited (NECL) and to fix accountability in this regard;
- (b) whether the Government is considering blacklisting the company owing to its involvement in multiple collapses, illegal mining practices and environmental concerns; and
- (c) the steps taken to ensure that such companies are held accountable for their action?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI HARSH MALHOTRA)

- (a) No company named Navayuga Engineering Construction Limited (NECL) is registered under MCA 21 Portal.
- (b)& (c) Does not arise in view of (a) above.

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